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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 61/9/NCLT/AHM/2017**



Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.07.2017**

Name of the Company: Pearl Insulation Pvt. Ltd.  
V/s.  
Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHAL JATHAR	Advocate	Operational Creditor	
2.	ANIP A. GANDHI	Advocate	Res.	

**ORDER**

Learned Advocate Mr. Vishal Jathar i/b India Law Alliance present for operational creditor/ Applicant. Learned Advocate Mr. Anip Gandhi present for Respondent.

Proof of service filed.

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent.

Learned counsel for Respondent requested time for filing objections.

Respondent shall file objections on or before 02.08.2017 after serving copy in advance to the Applicant.

List the matter on 02.08.2017 for objection and for hearing before admission.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 28th day of July, 2017.